

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1051 of 2020

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

03/10.09.2020: At the request of the learned counsel for the petitioner, this case is adjourned.

In the meantime, the petitioner is directed to remove the defect(s), as pointed out by the office.

In the meantime, if the petitioner wants to file any supplementary affidavit, the same should be filed.

Anu/-

(ANANDA SEN, J.)